

In the High Court of Judicature, Bombay.

Tues day, the 16th day of August - 1864.

SPECIAL APPEAL No. 300 OF 1864

Audanund Jugunath
deceased, his son and heir
Lakshmunrao of Poona
now residing in Bombay
(Original Plaintiff) } Appellant,

versus

Raji Gunesk Irookde
of the Poona District
(Original Defendant) } Respondent,

Rs. 1024-13-3

The claim in the Original Suit was to recover on a bond

In Appeal No. 1009 of 1852 the Act. Assis^t. Judge
of the District of Poona. at Poona confirmed
the Decree of the Juff of Poona who had thrown out
the claim. 1864

A Special Appeal was preferred in the High Court on the grounds that (1) the
decision of the Acting Assistant Judge
is contrary to law in that
(A) The Court-below has held the endorse-
ment upon Decree No. 3 to be good for all
purposes

purposes
(b) That if a stamp was necessary
the Court did not permit a penalty
to be received on account of the absence
of it.

The Court confirms the Decree
of the Assessor Judge with costs
on Special Appellant

Joseph Arnold

W. L. Clark

Francis S. Sargent

MEMORANDUM OF COSTS incurred in Special Appeal No. 300

of 186 4. against the decision of the *Sitting Judge* of the District of *Poona* and disposed of on the *16th August 1864* by *Confirming the same with Costs*

BY THE APPELLANT—

In the District.			
In the <i>Moonjeff's Court (including v. fee)</i>	96	12	11
In the <i>Sitting Judge's Court</i>	86	5	8
In this Court.			183.27
Stamp for Memorandum of Special Appeal	50	"	"
Stamps for copies of Decree and Judgment	3	"	"
Stamp for Vukeelutnama	2	"	"
Batta for Process and Postage	2	7	"
Sectioner's Fee	1	3	"
Vukeel's Fee	30	11	11
			89.511
		Rupees....	272.86

BY THE RESPONDENT.

In the District.			
In the <i>Moonjeff's Court</i>	37	3	11
In the <i>Sitting Judge's Court</i>	31	11	11
In this Court.			68.150
Stamp for Vukeelutnama	2	"	"
Vukeel's Fee	30	11	11
			32.111
		Rupees....	101.119



Cyrene
Sealer

Cyrene
acting Registrar

The 16th day of August 1864.